

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No.CPC 124 of 2004
(OA 1465 of 96)

Date of order : 2.12.2004

Present : Hon'ble Mr.Mukesh Kumar Gupta, Judicial Member
Hon'ble Mr.M.K.Mishra, Administrative Member

A. K. DUTTA

VS

UNION OF INDIA & ORS.

For the applicant : Mr.P.Chatterjee, counsel


For the respondents: Mr.M.S.Banerjee, counsel

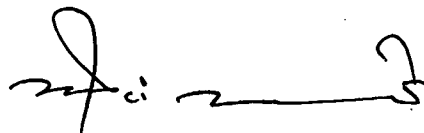
O R D E R (ORAL)

Mukesh Kumar Gupta, J.M.

It has been pointed out by both sides that Writ Petition No. 749/2004 has been preferred by the Union of India against this Tribunal's order and judgment dated 16.6.04. In view of the above we do not find any contumacious and wilful violation of the Tribunal's order by the respondents. Ld.counsel for the applicant states that he should be permitted to take up the issue with the High Court.

2. Accordingly the present CPC is disposed of. Notices are discharged. The applicant will be at liberty to revive this CPC in case the Writ Petition is dismissed.


MEMBER(A)
in


MEMBER(J)